IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT O.A.NO. 702/92 Date of Order: 7-2-95. Between: Applicant G.Sukumaran. and 1. Divisional Railway Manager, S.C.Railway, Vijayawada. 2. Sr. Divisional Commercial Superintendent, S.C.Rly, Vijayawada. 3. Manager, V.R.R. S.C.Rly, Bitragunta. Respondents. For the Applicant: Mr.P.Krishna Reddy, Advocate. For the Respondents: Mr.N.V.Ramana, SC for Rlys. CORAM: THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN The hon ble mr. r. rangarajan : member (ADMN) The Tribunal made the following Order:-It is stated for the learned counsel for the Respondents that inspite of repeated reminders, the reply statement

was not sent by the Respondents.

The learned standing counsel has to write to a D.D. Letter to DRM of the concerned Division informing him that he has to take the responsibility if the case is decided against the Railways for want of reply statement, by marking a copy to the General Manager.

List it on 7-3-95, for reply in the meanwhile.

Deputy Registrar

To ~

- 1. The Divisional Railway Manager, S.C.Rly, Vijayawada.
- 2. The Sr. Divisional Commercial Superintendent, S.C.Rly, Vijayawada.
- 3. The Manager, V.R.R. S.C.Rly, Bitragunta.
- 4. One copy to Mr.P.Krishna Reddy, Advocate, CAT Hyd.
- 5. One copy to Mr.N.V.Ramana, SC for Rlys. CAT. Hyd.
- 6. One spare copy.

p**vm**

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUS HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIRAO VICE-CHAIRMAN

AND

THE HON BLE MR.R.RANGARAJAN : M(ADM)

DATED: 7 - 1994

ORDER/JULGEMTN:

M.A./R.A/C.A.No.

702 9

T.A.No.

O.A.No.

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Admitted and Interim directions

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

order as to costs

Control Administrative Tribunus DESPATCH HYDERABAD BEN